

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 783 of 2020

In the matter of:

Oase Asia Pacific Pte Ltd.

....Appellant

Vs.

Axis Bank Ltd. & Ors.

....Respondents

Present:

Appellant: Ms. Anjali Sharma, Mr. Devrajan Raman, Mr. Mahesh Kr. Gupta, Advocates.

Respondents: Mr. Aakarshan Sahay, Mr. Nakul Sachdeva, Advocates for R1.

Ms. Kriti Kalyani, Ms. Salonee Kulkarni, Mr. Sumesh Dhawan, Mr. Saurav Panda, Mr. Sumesh Dhawan, Mr. Sagar Dhawan, Ms. Yalini Ravi, Advocates for R2&3

ORDER

(Through Virtual Mode)

13.01.2021: Reply affidavit has been filed by Respondent No.1. The same is taken on record. Learned counsel for Respondent Nos. 2 & 3 do not want to file a reply-affidavit and would like to file written submissions only. Learned counsel for the Appellant made statement at the Bar that the Appellant does not intend to file rejoinder to the reply-affidavit by Respondent No.1. Thus, pleadings are complete. Written submissions not exceeding three pages may be filed together with relevant case law within two weeks.

List the appeal 'for admission (after notice)' on 29th January, 2021 before Court No.2.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g